

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF KOPARGAON AHMEDNAGAR TOLLWAYS (PHASE-I) PRIVATE LIMITED**

PARTICULARS		
1	Name of corporate debtor	KOPARGAON AHMEDNAGAR TOLLWAYS (PHASE-I) PRIVATE LIMITED
2	Date of incorporation of corporate debtor	15 October, 2012
3	Authority under which corporate debtor is incorporated / registered	REGISTRAR OF COMPANIES, DELHI
4	Corporate Identity No. / Limited Liability Identification No. Of Corporate Debtor	CIN:- U45203HR2012PTC047422
5	Address of the registered office and principal office (if any) of corporate debtor	REGISTERED OFFICE AS PER ROC COMPANY MASTER DATA :- 510, 5TH FLOOR, ABW TOWER, IFFCO CHOCK, MG ROAD, GURGAON HR 122002 INDIA
6	Insolvency commencement date in respect of corporate debtor	October 7, 2019
7	Estimated date of closure of insolvency resolution process	April 4, 2020
8	Name and registration number of the insolvency professional acting as interim resolution professional	Vanit Kumar mittal REG. NO: IBBI/IPA-001/IP-P01483/2018-19/12252
9	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Address:</b> C-2495, Basement, Sushant Lok-1, Near Gold Souk Mall, Gurgaon, Haryana ,122002 <b>E- mail:</b> <a href="mailto:vanit.mittal@vmtcorpadvisor.com">vanit.mittal@vmtcorpadvisor.com</a>
10	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Address:</b> C-2495, Basement, Sushant Lok-1, Near Gold Souk Mall, Gurgaon, Haryana ,122002 <b>E- mail:</b> <a href="mailto:vanit.mittal@vmtcorpadvisor.com">vanit.mittal@vmtcorpadvisor.com</a>
11	Last date for submission of claims	21 <sup>st</sup> day of October, 2019
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with IRP till date
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms, and  (b) Details of authorized representative are available at:	Web Link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a>  Not Applicable as per information available with IRP till date

Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench, Chandigarh has ordered the commencement of Corporate Insolvency Resolution Process of Corporate Debtor namely **KOPARGAON AHMEDNAGAR TOLLWAYS (PHASE-I) PRIVATE LIMITED** on October 7, 2019.



The creditors of **KOPARGAON AHMEDNAGAR TOLLWAYS (PHASE-I) PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before October 21, 2019 to the Interim Resolution Professional at the address mentioned against entry No. 10 above.

**The financial creditors shall submit their claims with proof by electronic means only.** All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA - **Not Applicable as per information available with IRP till date**

**Submission of false or misleading proofs of claim shall attract penalties.**

**Date:** October 9, 2019

**Place:** Gurgaon



**Vanit Kumar Mittal**

**Interim Resolution Professional**